

Dated... 25.11.53

**THE  
PARLIAMENTARY DEBATES**

(Part II—Proceedings other than Questions and Answers)  
**OFFICIAL REPORT**

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**HOUSE OF THE PEOPLE**

Friday, 4th December, 1953.

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*The House met at Half Past One  
of the Clock.*

[MR. SPEAKER in the Chair]

**QUESTIONS AND ANSWERS**

(See Part I)

2.38 P.M.

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER THE CENTRAL  
EXCISES AND SALT ACT**

**The Deputy Minister of Finance**  
(Shri A. C. Guha): I beg to lay on the Table, a copy of each of the following Notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944, namely:—

- (i) Central Excises Notification No. 20, dated the 12th September 1953.
- (ii) Central Excises Notification No. 22, dated the 14th September 1953.
- (iii) Central Excises Notification No. 23, dated the 17th October 1953.
- (iv) Central Excises Notification No. 24, dated the 24th October 1953.
- (v) Central Excises Notification No. 25, dated the 31st October 1953.

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- (vi) Central Excises Notification No. 27, dated the 31st October 1953.

[Placed in Library. See No. S-189/53.]

**ESTATE DUTY (CONTROLLED COMPANIES) RULES**

**The Deputy Minister of Finance**  
(Shri M. C. Shah): I beg to lay on the Table under sub-section 2 of section 20 of the Estate Duty Act, 1953, a copy of the Estate Duty (Controlled Companies) Rules, 1953.

[Placed in Library. See No. S-190/53.]

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**BUSINESS OF THE HOUSE**

**TIME-LIMIT FOR PRIVATE MEMBERS'  
RESOLUTIONS**

**Mr. Speaker:** Before the House proceeds with the Legislative Business, I think I should mention to the House one matter in respect of which a representation has been made to me by a very large number of Members orally; and again, today, I have got a representation in writing. It relates to the time factor in respect of debates on Private Resolutions. The complaint made is that one particular Resolution is being discussed since the last Session and the discussion is being continued, with the result that discussion on all other Resolutions is being blocked. Well, that is a matter entirely for the House to settle. But I do see the force of this argument, that if a larger number of matters which Members wish to discuss in the form

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of Private Resolutions are to be disposed of some reasonable time has to be fixed up within which discussion on a Resolution may be finished. To carry on a Resolution from day to day means practically blocking all other Resolutions.

**Shri S. S. More (Sholapur):** Which is the final authority to decide?

**Mr. Speaker:** The House itself, practically. They can move for closure.

**Shri S. S. More:** We will decide when the discussion shall be over.

**Mr. Speaker:** Yes. But the complaint is. (*Interruption*).

Order, order. The hon. Member is in the habit of interfering while the Chair is on his legs. Let him hear first.

I am merely inviting the attention of all the hon. Members—the entire House—to a grievance of some Members which, I believe, is *prima facie* legitimate. The House is sovereign indeed. The majority may decide anything it likes. But the question is whether the majority should have some regard or not, and whether there could be any compromise on such questions. Of course, we have a Committee on Private Members' Bills.

The matter comes to me by way of representation that private Members' resolutions may also be included in the jurisdiction of that Committee. But that is a different matter. What I wanted to invite the attention of the hon. Members to is that they should see that the discussion has some limitations so as to leave time for other resolutions to come in, some time during the current session at least. That is the only thing which I wish to invite the attention of the hon. Members to. There are so many ways in which this can be done, if the Members are anxious to cooperate with each other for the purpose of bringing more matters for discussion in the House, instead of taking up all the time by one

matter. I quite appreciate that all matters are not of equal importance. Some matters may require very long discussion. Granting all that, it has to be conceded, to my mind, in fairness to the Members of all sections of the House that, there must be some limit to the discussions so as to give a chance to others to bring forward their resolutions before the House.

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** May I make a submission, Sir? So far as Government is concerned, they do not want to precipitate a closure for the reason that they might be misunderstood that on a very important subject like this Government does not want full discussion of the matter. I am informed, Sir, that my colleague, the Minister of Planning would intervene in the debate today and after that Government is entirely in the hands of the House and the Chair whether the discussion should continue or be closed.

**Sardar A. S. Saigal (Bilaspur):** May I make a submission, Sir?

**Mr. Speaker:** No submissions.

I may inform the hon. Minister that many of the hon. Members who have come to me and complained are members of the majority party.

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TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL

**Mr. Speaker:** The House will now proceed with the further consideration of the motion "That the Bill to amend the Telegraph Wires (Unlawful Possession) Act, 1950, be taken into consideration." Mr. N. B. Chowdhury was speaking.

**Shri N. B. Chowdhury (Ghatal):** Sir, when I was speaking on this Bill, I raised the fundamental question about jurisprudence, and my intention was that no innocent people are punished as a result of this measure. Previously, under the Principal Act there was a provision that the Government